

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M.S.MINING AND
CONSULTANCY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.S.MINING AND CONSULTANCY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23rd August, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<u>U13100MH2010PTC263990</u>
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.14, Missal Layout, Nagbhum Society, Indora Nagpur MH 440014 IN
6.	Insolvency commencement date in respect of corporate debtor	17 th March, 2020. (Order Received by IRP on 21 st July 2020)
7.	Estimated date of closure of insolvency resolution process	13 th September 2020 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISHA SANJAY AGRAWAL IP No. IBBI/IPA-003/IPA-ICAI- N-00241/2019-2020/12836
-9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manisha & Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra, 440001. m_taiyal@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manisha & Associates, 238 Shriram Towers Near NIT Sadar, Nagpur, 440001. Maharashtra. Email id: ip.msmining@gmail.com
11.	Last date for submission of claims	4 th August, 2020 (being 14 days from 21 st July, 2020 i.e. the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M.S.MINING AND**

CONSULTANCY PRIVATE LIMITED on 17th March, 2020. (Order Received by IRP on 21st July 2020)

The creditors of **M.S. MINING AND CONSULTANCY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 4th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23rd July, 2020

Place: Nagpur



Manisha Sanjay Agrawal

Interim Resolution Professional

In the matter of M.S. Mining and Consultancy Private Ltd.

Registration No. IBBI/PA-003/PA-ICAI-N-00241/2019-

20/12836